

Statement-VIII*Open Sale Price of Rice fixed for the months of November, 1995 to March, 1997.**(Rate Rs. per MT)*

Sl. No.	Name of the State	November 95		December 95 to June 1996		July 96 to March 97	
		Fine	Superfine	Fine	Superfine	Fine	Superfine
1.	Punjab	6750	7050	7050	7350	7050	7350
2.	Haryana	6700	7000	7000	7300	7000	7300
3.	Uttar Pradesh	6600	6900	6900	7200	6900	7200
4.	Rajasthan	6550	6850	7000	7150	7500	7650
5.	Jammu & Kashmir	6500	6800	6680	7000	6680	7000
6.	Delhi	6700	7000	6740	7060	6740	7060
7.	Maharashtra	6450	6750	6630	6950	7130	7450
8.	Gujarat	6450	6750	6630	6950	7130	7450
9.	Madhya Pradesh	6450	6750	6630	6950	7130	7450
10.	West Bengal	6450	6750	6630	6950	7130	7450
11.	Bihar	6450	6750	6630	6950	7130	7450
12.	Orissa	6450	6750	6630	6950	7130	7450
13.	Tamil Nadu	6450	6750	6630	6950	7130	7450
14.	Karnataka	6450	6750	6630	6950	7130	7450
15.	Andhra Pradesh	6450	6750	6630	6950	7130	7450
16.	Kerala	6450	6750	6630	6950	7130	7450

The price of Rice for port towns and areas within 50 kms. thereof, will be Rs. 50/- less than the export price with effect from December, 1995.

Statement-IX

*Central Issue Price of Rice and Wheat for PDS
(Ex-FCI Godowns) since 1993 onwards.*

(Rs. per quintal)

Effective from	Rice			Wheat
	Common	Fine	Superfine	
11.1.93	437	497	518	330
2.2.94	537	617	648	402

Allocation of Levy Sugar

4745. SHRI B.K. GADHVI :
SHRI SANAT MEHTA :

Will the Minister of FOOD be pleased to state:

(a) whether the allotment of levy sugar is made to various States on the basis of population of 1991 census;

(b) whether a number of States have represented to the Government for the allotment of levy sugar on the basis of projected population of 1996;

(c) if so, the details thereof;

(d) if so, whether the Government have accepted the requests of the State Governments;

(e) if so, the allotment of levy sugar proposed to be made during the current year, State-wise; and

(f) if not, the reasons therefor?

THE MINISTER OF AGRICULTURE (EXCLUDING THE DEPARTMENT OF ANIMAL HUSBANDRY AND DAIRYING) AND MINISTER OF CIVIL SUPPLIES, CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION AND MINISTER OF FOOD (SHRI CHATURANAN MISHRA) :
(a) Yes, Sir.

(b) and (c) A number of States have represented to the Central Government for enhancement of levy quota. The

State Governments of Assam, Andhra Pradesh, Madhya Pradesh and Maharashtra have particularly requested for enhancement on the basis of projected population of 1996.

(d) to (f) The availability of levy sugar has yet to attain stability to the extent needed for allocating it on the basis of the present projected population on regular basis. However 10% ad-hoc increase over and above the existing monthly levy quota of States has been allowed from December, 1996 to April 1997.

Poachers Activities

4746. PROF. AJIT KUMAR MEHTA :
SHRI L. RAMANA :

Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether attention of the Government has been drawn to the report appearing in 'Hindustan Times', dated March 29, 1997 regarding poachers activities along Delhi-Ghaziabad border virtually making it a hunting ground for killing neelgai, deer and peacocks; and

(b) if so, the steps taken by the Government to check the same?

THE MINISTER OF ENVIRONMENT AND FORESTS (PROF. SAIFUDDIN SOZ) : (a) Yes Sir, the report has come to our notice.

(b) As per report received from the Chief Wildlife Warden, Uttar Pradesh, no incident of poaching has come to their notice. However, it is a fact that the District Magistrate of Ghaziabad had issued some permits for killing blue bulls under the provisions of the Wildlife (Protection) Act, 1972 which have been damaging standing crops. Patrolling on the border has been intensified to prevent poaching of wild animals and the Police Administration is also making effective patrolling to prevent poaching cases.

Anti-Poverty Schemes

4747. SHRI KRISHAN LAL SHARMA :
SHRI B.L. SHANKAR :

Will the Minister of PLANNING AND PROGRAMME IMPLEMENTATION be pleased to state:

(a) whether the Government propose to recast anti-poverty programmes and propose to shelve all the high delivery cost schemes in the country from April 1997 as appeared in the 'Times of India' dated March 19, 1997;

(b) if so, the details and reasons therefor; and

(c) the likely impact of new schemes in eradicating poverty from the country and the total amount proposed to be spent during 1997-98 in this regard, State-wise?

THE MINISTER OF STATE OF THE MINISTRY OF PLANNING AND PROGRAMME IMPLEMENTATION AND MINISTER OF STATE OF THE MINISTRY OF SCIENCE AND TECHNOLOGY (SHRI YOGINDER K. ALAGH) : (a) to (c) A committee was set up under the Chairmanship of Member, Planning Commission to Review and Rationalise Centrally Sponsored Schemes of Poverty Alleviation and Employment Generation. The programmes/schemes of the Ministry of Rural Areas & Employment, Ministry of Urban Affairs & Employment, Ministry of Welfare, Department of Small Scale Industries, Agro & Rural Industries and Department of Women & Child Development were examined by the Committee. After a detailed review of these schemes the Committee has recommended streamlining the existing schemes and rationalisation of norms and procedures for their implementation. However, there is no proposal in the Report to bring all the poverty alleviation schemes under a single Central nodal agency. The Committee has since submitted its Report to the Government.

Suspension of Police Personnel

4748. SHRI SOMJIBHAI DAMOR : Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the attention of the Government has been drawn to the newsitem captioned "Duli Chand Kand Main Char Police Wale Nilambit" appearing in the 'Jansatta' dated April 6, 1997;

(b) whether the said issue/matter had been raised in Lok Sabha and the Minister has assured of inquiry;

(c) whether the huge amount allegedly disappeared at the hands of Police Officers has been recovered by the Delhi Police;

(d) whether the Ministry has handed over the matter to C.B.I. for a deep probe as suggested by the Vigilance Branch of the Delhi Police, if so, the date on which such reference has been made; and

(e) the progress made in this case so far?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MOHD. MAQBOOL DAR) : (a) Yes, Sir.

(b) to (e) It was stated in reply to Unstarred Question No. 3702 answered in Lok Sabha on 17.12.1996 that the Delhi Police had assigned the matter for a vigilance inquiry and that there was no proposal under consideration of the Government to refer the matter to the CBI for investigation. The Vigilance inquiry conducted in the case by the Delhi Police has not established the ownership of the money, the exact amount involved and whether or not the suspect police officials had pilfered some of the money and if so, how much.